MATTER RAISED WITH PERMISSION

Demand for expeditious completion of the work of the trial Court and the Commission of Inquiry in regard to Babri Masjid Demolition

THE LEADER OF OPPOSITION (DR. MANMOHAN SINGH) Mr. Chairman, Sir, 6th December, 1992 was a very sad day in the history of * independent India when the Babri Masjid was demolished. Sir, it is not my intention to go into the circumstances leading to this sad event or to apportion blame for this national tragedy, as that is the duty of the courts of law and the Commission of Inquiry looking into this affair. However, Sir, it is a matter of deepest regret that seven years after the event, the guilty responsible for this unlawful and ghastly act have not been punished. The Trial Court, *...(Interruptions)...*is not allowed to proceed with its work. The Commission of Inquiry has also not completed its work. Sir, I request that this House join me in expressing this solemn resolve that the work of the Trial Court and the Commission of Inquiry be completed as expeditiously as possible, sp that the guilty are identified and suitably punished. As a nation, Sir, we should also resolve that such events are never allowed to occur and all places of worship should be accorded the respect due to them consistent with our civilizational and cultural heritage, and values.

MR. CHAIRMAN: Now, Smt. Shabana Azmi.

SHRIMATI SHABANA AZMI (Nominated): Sir, I rise in support of the views expressed by Dr. Manohan Singh. The 6th of December, 1992, was according to me, the blackest day in independent India's history. The demolition of the Babri Masjid was not merely a demolition of the physical structure, but it was a severe blow dealt to demolish the very notion of secularism, the proudest tenet on which our Constitution is based. I wish to add only one thing. The signal that we send out in our society is that there are two kinds of laws in-this country. If you kill one person, you are likely to be punished. But if you indulge in mass murder, an amnesty of sorts is granted. Sir, the true test of any democracy is the way it treats its minorities. And no minority can feel secure and protected, if the guilty are allowed to get away scot-free. Now that Dr. Manmohan Singh has raised this issue, and the Congress is in power in Maharashtra, I hope that the recommendations of the Sri Krishna Comissbn will be speedily implemented because the communal riots with which Bombay was lashed was a direct result of the Babri Masjid demolition.

SHRI EDUARDO FALIERO (Goa): Sir, I want to associate myself.' *(Interruptions).* '

MR. CHAIRMAN: No, no. *(Interruptions).* No, the Leader of the Opposition has already spoken. Now, Mr. Md. Salim.

* **श्री मोहम्मद सलीम**: (पश्चिमी बंगाल): चेयरमेन सर, मननमोहन सिंह जी नेजिस सवाल को यहां उठाया है और जिसकी हिमायत शबाना आजमी जी ने की है , उस पर मै बोलना चाहूंगा । आज 6 दिसंबर है और 1992 के 6 दिसंबर को बाबरी मस्जिद को जिस तरह ढहाया गया , शहीद किया गया उससे एक काला धब्बा हमारे मुल्क की सियासत, मुल्क के समाज पर लगा । उसके बावजूद जो लिबरहन कमीशन उस वक्त बना, जिसकी अब टर्म खतम होने से उसकी रिपोर्ट पडी है और उस रिपोर्ट की बुनियाद प सरकार को फैसला लेना है । तो इस हूकूमत से हम आपके माध्यम से माग़ करते है कि कलप्रिटस , के बारे में स्पीडली एक्शन लेना चाहिए। हमारे मुल्क में 1984 में जो हुआ , याद होगा । तो अगर मास किलिंग़ हो , लोगों को मारा जाए, घर जलाए जाएं और फिर वही लोग सिर के ऊपर चढ़कर समाज की ठेकेदारी करें, जिम्मेदारी लें हूकुमत चलाने की तो आम आदमी के लिए रूल्स आफ ला में या कंस्टीट्यूशन में जो बाते कहीं गई है वह सिर्फ शब्द रह जाते है, सिर्फ अलफाज रह जाते ऐ और उसका कोई मायने नहीं होता ।

सर, खासकर आज मै दिसंबर महीने में यह कह रहा हूं और इसलिए कि बाबरी मस्जिद से जहां यह शुरूआत हुई है। टेम्पलस में मैं नहीं जा रहा हूं , लेकिन अभी आज इसी वक्त गुजरात के डांग जिले में जो चर्चा है कि वहां उसमें मूर्ति रखकर के और क्रिसमिस से पहले यह छेड़खानी की जा रही है और फिर बाद में आकर के ऎसा ही मसला वहां खड़ा किया जा रहा है । जो दूसरी माइनोरिटी है। क्रिश्चियन माइनोरिटि, उनके ऊपर भी अगर ऎसा कुछ हो जाए और फिर सके बाद कमीशन बैठे फिर उसकी रिपोर्ट ठंडे बस्ते में रख दी जाए। जैसे श्रीकृष्ण कमीशन का किया गया, उससे अच्छा है कि पहले से ध्यान दिया जाए ।

सर, हम गवर्नमेंट से मांग करते है कि वह कम से कम इस बारे में थोड़ा पोलाइटनेस दिखाए और शीघ्र कार्यवाही कराए ।

---

* Transliteration of the speech in Persian script is available in the Hindi version of the Debate.

SHRI M. VENKAIAH NAIDU (Karnataka): Sir, as regards the issues raised by the Leader of the Opposition, Shri Manmohan Singh, nobody has got any second opinion that a few people were involved in the destruction of the structure. The law should proceed against them and action should be taken against those people, and there should be a speedy trial of the case. Sir, you know that these issues have been pending for years together and the entire country has been watching it helplessly. No conclusion has been arrived at in any of the disputes, either in the court or outside. I am not going into the merits of the case because' now, unnecessarily discussing it again, raking up those memories and creating tension outside is neither in the interest of the country nor in the interest of the community.

. ..Interruptions).

SHRI JIBON ROY(West Bengal) It was demolished when you were in pow*er.(Interruptions)...*

MR. CHAIRMAN: No, please don't interrupt. *(Interruptions)....* Please don't interrupt.

श्री एम। वेंकैया नायडु: सर, एक अवार्ड देना चाहिए हाऊस की तरफ से रनिंग कमेंट्री करने के लिए , क्वेश्चन ऑवर में और बाद में, और वह मेरे दोस्त हैं जीवन राय जी, उनको देना चाहिए।

1 am recommending his name for this award so that, wholeheartedly and unanimously, all of us can give this award to him. The point is, what is serious and what is not serious is to be understood. I didn't say anything against you, your party or any organisation. I am trying to put forward my point of view. I will do it. *(Interruptions)....*

SHRI JIBON ROY: I said that the demolition took place when you were in power.

SHRI M. VENKAIAH NAIDU: Sir, this is the problem. The law should be allowed to take its own course. The question is not one of which party is in power or who is in power. That is not the issue, As I have been telling the House earlier, the issue has been pending for many years. There is a controversy with regard to the structure also. That being the case, let us not go into those things. Let us not go into the issue of destruction of the structure. Nobody intended to do it. Nobody has taken the responsibility for

the same. So, with regard to making an inquiry, coming to a conclusion, identifying the people and taking action against them, nobody should have any objection, and the Government should really expedite the process, and the Commission should be allowed to complete its terms of reference at the earliest and the truth should come out, and the country should know about it. Let us put an end to this controversy because it has become an issue for some people always to incite violence outside and taking this name, they create further disturbances. This should not be done by anybody. I, for one, associate myself with the views expressed by Manmohan Singhji with regard to the destruction of the structure, though our issue is of Shri Ram Temple. I have my own view. My party has also got its own view and millions of people in the country have got their own view about it. But my appeal is, let us not make this issue controvertial any further. Let us not provoke the people and create tension outside in th&name of this. Let us try to reach the bottom of the truth and find out as to who had actually taken the law into their hands and who were responsible for it.

MR. CHAIRMAN: Shri Satish Pradhan.

SHRI SATISHCHANDRA SITARAM PRADHAN (Maharashtra): Sir, Shri Sanjay Nirupam is going to speak on behalf of my party.

MR. CHAIRMAN: But your name is there.

SHRI SATISHCHANDRA SITARAM PRADHAN: Sir, I have suggested his name.

MR. CHAIRMAN: I thought you did not want any provocation. That is why you wanted to speak. ,

SHRI SATISHCHANDRA SITARAM PRADHAN: Today, he will not provoke anybody.

MR. CHAIRMAN: I hope Sanjay Nirupam would not provoke the Members of the House. Okay, Mr. Sanjay Nirupam.

श्री संजय निरूपम (महाराष्ट्र)**:** चेयरमेंन साहब, सबसे पहले तो मैं अपने नेता को धन्यवाद देना चाहूंगा कि उन्होंने अपने स्थान पर मुझे बोलने के लिए कहा और दूसरे मैं आपका आभारी हूं कि आपने मुझे बोलने की अनुमति दी । मैं निश्चित तौर पर प्रवोक करना नहीं चाह रहा हूं और कोई नई कंटोवर्सी खडी नहीम करना चाह रहा हूं , लेकिन हमारे मन में क्या है, सच क्या है और हम क्या कहना चाह रहे है, वह सुननए का धैर्य होना चाहिए माननीय

सदस्यों के बीच । मैं इतनी गुज़ारिश करूंगा अपनी बात कहने से पहले ।

सर, डा. मनमोहन सिंह जी ने जो विषय रखा है , वह निश्चित तौर से एक चिंतनीय बात है चिंता की बात है , किसी भी धर्म-स्थल का विघ्वस निंदनीय है । अयोध्या के स्ट्रक्चर का अंत भी एक दुखद घटना थी, वह एक दुर्घटना थी । दुर्घटना हुई क्यों ? हिन्दुस्तान के हिन्दू सालों साल से यह मांग कर रहे थे । अयोध्या इस देश के और दुनिया के करोड़ो हिन्दुओं के अराध्य मर्यादा पुरूषोत्तम राम की जन्म-स्थली रही है और उसके लिए किसी एतिहाहिस्क साक्ष्य कि जरूरत नही है, वह हमारी रगों में और मन में बैठा हुआ है , इसके लिए हमको कोई सबूत देने की जरूरत नहीं है , वह हमारि रगोम में और मन में बैठा हुआ है, इसके लिए हमको कोई सबूत देने जरूरत नहीं है । वह राम का जन्म-स्थान है । वहां पर राम का एक मंदिर था और एक आक्रमणकारी शासक बाबर ने उसका विघ्वंस किया था । यह भी एक एतिहासिक तथ्य है । इसके लिए तमाम साक्ष्य उपलब्ध है .....(**व्यवधान**)........

***मौलाना ओबेदुल्ला खान आज़मी** (बिहार)**:** जब कि बाबर कभी नहीं गया था अयोध्या । विध्वंस कब किया था .....(**व्यवधान**).......

श्री संजय निरूपम: सभापति महोदय, मैंने पहले ही निवेदन किया था कि मैं किसी दूसरी कंट्रोवर्सी मे नहीं पड़ना चाहता .....(**व्यवधान**).......

श्री संजय निरूपम: ** मत बोलिए । फालतू बात मत करिए, फालतू बात मत करिए आप। फालतू बात करने का कोई अधिकार नहीं है आपको । मैं चैयरमैन साहब से बात कर रहा हूं .....(**व्यवधान**).......

***मौलाना ओबेदुल्ला खान आज़मी**: आप इतिहास खोलिए , आप इतिहास के साथ मज़ाक मत करिए .....(**व्यवधान**).......

श्री संजय निरूपम: ये ** कर रहे है, सर, इस तरह की ** मैं बरदाश्त नहीं करूंगा हाऊस में । ये एक वरिष्ठ सदस्य है ,। वरिष्ठ सदस्य की तरह बात करिए । आपसे कता हूं मैं लेकिन मैं नहीं कर रहा हूं । मैं शान्ति से बात करना चाह रहा हूं । मैं शान्ति से अपनी बात कह रहा हूं सदब में । चेयरमैन साहब, मैं शान्ति से अपनी बात रखना चाह रहा हूं .....(**व्यवधान**).......

---

* Transliteration of the speech in Persian Script is available in the Hindi version of the Debate.

**Expunged as ordered by the Chair.

*मौलाना ओबेदुल्ला खान आज़मी: साबित कीजिए कि बाबर ने मंदिर तोड़ा था ....(व्यवधान).......

श्री संजय निरूपम: गलत तरीके से बात मत करिए। अगर आपके पास अधिअकर है तो मेरे पास भी अधिकार है। इस सदन में गलत बात कहने का अधिकार नहीं है आपको। मैं अपनी बात कहूंगा। जब सदन के सभी सदस्यों को अपनी बात कहने का अधिकार है तो मैं भी अपनी बात कहूंगा। मै अपनी बात कह रहा हूं बगैर प्रोवोकेशन के बगैर कंट्रोवर्सी के अपनी बात कह रहा हूं मै ....(व्यवधान).......

** Expunged, as ordered by the Chair.

*मौलाना ओबेदुल्ला खान आज़मी: आप साबित करो ना। एक तो ** बोल रहे हो और दूसरे ओर ....(व्यवधान).......

श्री संजय निरूपम: फिर** शव्द का इस्तेमाल कर रहे है आप। आप सत्यावादि हरिश्चन्द्र नहीं हो गए है ....(व्यवधान)....... सारे सच आप नहीं जानते ....(व्यवधान).......

MR. CHAIRMAN: Nothing will go on record.

श्री संजय निरूपम:***

*मौलाना ओबेदुल्ला खान आज़मी: ***

SHRI ADHIK SHIRODKAR (Maharashtra): Sir, in all humility, may I say that when a Member is making a submission, why is he being interrupted and not allowed to speak? If the Hon. Chairman feels that the statement is, in any way, a deviation from the issue, only the Hon. Chairman has the right to control him. Why should there be a control from that side? Everytime when Mr. Sanjayji says something, they raise a voice. If our voice is drowned like this, then we will also raise our voice. Please don't try to drown our voice like this. *(Interruptions).*

MR. CHAIRMAN :Nothing will go on record. Nothing will go on record.

*मौलाना ओबेदुल्ला खान आज़मी: ***

श्री संजय निरूपम:***

SHRI ADHIK SHIRODKAR: ***

---

* Transliteration of the speech in Persian Script is available iin the Hindi version of the Debate.

** Expunged, as ordered by the Chair.

*** Not recorded.

MR. CHAIRMAN: Hon. Members, the way Shri Venkaiah Naidu spoke without giving rise to provocation, I think it should have been followed. Please do not create a new situation. We are here not to decide about the issue of Babri Masjid . That issue has to be decided by the courts. Let us not speak in a way so as to give argumentative statements against one another. We are only solemnly saying that such a thing should not happen again in this country. That is the whole purpose of making this mention for creating such an atmosphere through this House that such things should not happen in this country in future. I think, the way Mr. Naidu expressed his opinion, only that kind of approach should be followed so that we could finish our business quickly. *(Interruptions).*

श्री संजय निरूपम: चेयरमैन साहब, मै सिर्फ इतना कह रहा था कि राम जी का वहां मंदिर था और उस मंदिर को तोड़ा गया था। बाम्बर ने तोड़ा कि मीर बांकी ने तोड़ा, मैं उस समय वहां नहीं था लेकिन यह ऐतिहासिक सच है। ये इतनी सी बात को स्वीकार क्यों स्वीकार कर लिय जाता तो 6 दिंसबर को अयोध्या में जो घटना हुई, वह न होती।

श्री संजय निरूपम: मुस्लिम समाज अगर स्वीकर करले कि अयोध्या में भगबान राम मंदिर था और वह निश्चित तौर पर तोड़ा गया था ....(**व्यवधान**)....... निश्चित तौर पर वह बाबरी मस्जिद गिराने का नौबत नहीं आती।....(**व्यवधान**)....... मैं इतना कहना चाह रहा हूं।

MR. CHAIRMAN: Now you have spoken. *(Interruptions).* You have finished. *(Interruptions).* Shri Gurudas Das Gupta. *(Interruptions).*

श्री संजय निरूपम: चेयरमेंन साहब, मुझे अपनी बात कहने दीजिए। अगर मुझे बोले बिना ही बिठाल दिया जाएगा तो मेरे अधिकारों का हनन होग। ...(**व्यवधान**)....... मुझे आपका प्रोटक्शन चाहिए। मुझे आपका संरक्षण चाहिए।

MR. CHAIRMAN: Nothing will go on record. You have finished. You have made your point. . Shri Gurudas Das Gupta *(Interruptions).* Nothing will go on. record. *(Interruptions).* Shri Gurudas Das Gupta. *(Interruptions).* Mr. Pradhan.... *(Interruptions).* Nothing will go on record. *(Interruptions).* No conclusion. *(Interruptions)*$_L$ The question was of association, not dissociation. We want to create a *better atmosphere. (Interruptions).* Shri Gurudas Das Gupta. *(Interruptions).*

SHRI SANJAY NIRUPAM: *

MR. CHAIRMAN: I think the hon. Member should know it because he is a master of the language, so that we can create an atmosphere of acceptance and not non-acceptance. Now Shri Gurudas Das Gupta will speak. *(Interruptions).*

SHRI SANJAY NIRUPAM:*

MR. CHAIRMAN: Please sit down. *(Interruptions).* Please sit down. *(Interruptions).*

Nothing will go on record. *(Interruptions).*

SHRI SANJAY NIRUPAM: *

MR. CHAIRMAN: Hon. Members, Shri Pradhan, wrote to me that Shri Sanjay Nirupam will associate himself on behalf of Shiv Sena, not dissociate. So, he has associated himself with this issue. I have given him enough chance to associate himself and he has associated himself. He is going beyond that, which can create provocation. That is why I am not allowing him. I am asking Shri Gurudas Das Gupta to speak.. *(Interruptions).*

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, can the House be held up like this? *(Interruptions).*

SHRI NILOTPAL BASU (West Bengal): Sir, we cannot waste the time of the House...*(Interruptions)* We only appeal to you to kindly ask the Leader of the House to intervene. The House cannot be held up... *(Interrupt ions)* I would like the Leader of the House to react...*(Interruptions)* Is this the way we are going to run this House? Can individual Members h ijack the House like this?(*Interruptions)*

MR. CHAIRMAN: Shri Gurudas Das Gupta...*(Interruptions)* 1 have called only Shri Gurudas Das Gupta... *(Interruptions)* I have given my ruling.

SHRI GURUDAS DAS GUPTA: Mr. Chairman, Sir, I only believe... *(Interruptions)*

SHRI MD. SALIM: He is not only obstructing the business of the House, but he is also challenging the ruling...*(Interruptions)*

SHRI NILOTPAL BASU: We would like to know his reaction... *(Interruptions)*

---

* Not Recorded

Somebody should take the responsibility...*(Interruptions)*

SHRI GURUDAS DAS GUPTA: The Leader of the House should kindry take note of the situation prevailing in the House... *(Interruptions)* I appeal to the Leader of the House to kindly take note of the situation where the normal business transaction of the House has come to a standstill. Kindly take note of *this...(Interruptions)* The Government has a res ponsibility... *(Interruptions)*

SHRI M. VENKAIAH NAIDU: Mr. Chairman, Sir, I have a stibmttsion to make. Sir, if any Member is making a submission or is participating in a debate or a discussion, and if that Member is deviating from the motion or from the discussion or from the purview of the motion, it is for the Chair to regulate him, and tell the Member, "Stop here. This is the limit." But, unfortunately, what is happening is that, — I am trying to understand this, and I request the House also to understand this — whenever Shri Sanjay Nirupam says something, others protest and they say, "3TW ** «ftcf 7# # ci'W, then, naturally, that Member, who is also a human being, would get agitated. My only plea is...*(Interruptions)*

SHRI NILOTPAL BASU: Are you justifying it?

SHRI M. VENKAIAH NAIDU: Nobody justifies it... *(Interruptions)* I am not justifying *rt..JInterruptions)*

SHRI NILOTPAL BASU: After the Chairman's ruling, why are you justifying it?

SHRI M. VENKAIAH NAIDU: The Chairman's ruling is fmal. Nobody can question it. I bow my head before the Chairman's ruling. I request my colleague also to accept the Chairman's ruling. But may I make an appeal to the other Members of the House, who are constantly disturbing him, not to do this? Is it any way of disapproving what he has said? I would say, in all

humility, that this sort of a thing will not help us; it will not lead us anywhere. So, please, let the Chairman take care of it. The Chairman is quite capable, He has done it. But, why should you hurt his *feelings?(Interruptions)*_

** Expunged, as ordered by the Chair.

AN HON. MEMBER: We are objecting to the disturbance, and nothing more than that.

SHRI M. VENKAIAH NAIDU: You have an effective leader. He has made his point. We have made our points..(*Interruptions)*

SHRI PRANAB MUKHERJEE (West Bengal): Enough is enough... *(Interruptions)*

SHRI GURUDAS DAS GUPTA: We have lost enough time... *(Interruptions)*

SHRI PRANAB MUKHERJEE; We have tolerated enough...*(Interruptions)* How much more can the House be taken for granted?(Interruptions)

SHRI MD. SALIM: You should take the sense of the House...(Interruptions)

MR. CHAIRMAN: I have called Mr. Gurudas Das Gupta to speak... *(Interruptions)*

SHRI MD. SALIM: Sir, you should take the sense of the House. We cannot allow a Member of the Treasury Benches to obstruct the business of the House...*(Interruptions)*

SHRI PRANAB MUKHERJEE: It is a new precedent. *(Interruptions)* This is a new precedent. *(Interruptions)*

MR. CHAIRMAN: Mr. Sanjay Nirupam, I have asked you to sit down and Mr. Gurudas Das Gupta to speak.(*Interruptions)*

SHRI PRANAB MUKHERJEE: Mr. Chairman, Sir, I would like to submit this for your consideration and for the consideration of the Leader of the House. In the case of Special Metions, the practice has always been that only the Member, who expresses his intention to make a Special Mention, is called to make that Special Mention. If I heard you correctly, you called Mr. Satish Pradhan, and not Mr. Sanjay Nirupam. Mr. Satish Pradhan suggested that Mr. Sanjay Nirupam will speak.

AN HON. MEMBER: Associate.

SHRI PRANAB MUKHERJEE:Yes; associate; not speak. Therefore, you have already favoured by conceding to the request of Mr. Satish Pradhan and permitting his party colleague to associate himself with the issue. But I am sorry to say, if the Member has the audacity to defy the Chair, after it has given the ruling, the House simply cannot allow it to be tolerated and the Government must respond. (Interruptions) However

serious differences an individual Member may have, he will have to abide by the ruling of the Chair. *(Interruptions)* This particular Member is in the habit of defying the Chair and if he considers that he is above rulings, he is above discipline, he is above... *(Interruptions)* ...then, we, the Members of this House, are not going to tolerate *t.(Interruptions)*

श्री संजय निरूपम: इसकी शुरूआत किसने की ...(**व्यवधान**)...... जब-जब मैने बोलने की कोशिश की है, उधर से मुझे बोलने से रोका गया है। ...(**व्यवधान**)..

MR. CHAIRMAN: Please sit down. (Interruptions) Sit down now. *(Interruptions)* I have called Shri Gurudas Das Gupta. Now, Shri Gurudas Das Gupta. *(Interruptions)*

श्री संजय निरूपम: जब भी मैं बोलता हूं मुझे बोलने नहीं दिया जाता है ...(**व्यवधान**)..

MR. CHAIRMAN: I have asked Mr. Sanjay Nirupam to sit down and Mr. Gurudas Das Gupta to speak. Now, please sit down.

SHRI PRANAB MUKHERJEE: Enough is enough.

SHRI GURUDAS DAS GUPTA:Mr. Chairman, Sir, I appeal to the sanity and the sense of judgment of this august House. We have our differences. We have controversial views. But the House and the Members must learn how to speak in such a situation and allow the dignity of the House...*^Interruptions)* Sir, the dignity of the House is being seriously assaulted...

SHRI PRANAB MUKHERJEE: And only by one Member.

SHRI GURUDAS DAS GUPTA:...and repeatedly, Sir, from one particular position, by a young friend of mine. I have always my good wishes for him. I only appeal to him to believe that this is not the way to function in a parliamentary system. I appeal to him... *(Interruptions)* I appeal to him... *(Interruptions)*

MR. CHAIRMAN: Please sit down. (Interruptions) Now, please sit down.

SHRI SATISHCHANDRA SITARAM PRADHAN:He is condemning our Member unnecessarily. *J Interrupt ions)*

SHRI GURUDAS DAS GUPTA:It is an appeal. What is wrong in it?

(Interruptions)

श्री मोहम्मद सलीम: सर, सदन में ऐसा कई बार हुआ है जब ...(**व्यवधान**)..

श्री संजय निरूपम: सर, ये ही बोल सकते है ? ...(**व्यवधान**)...

MR. CHAIRMAN:Please sit down. *(Interruptions).*Please.

SHRI GURUDAS DAS GUPTA:Sir, I had only appealed.

MR. CHAIRMAN:Please. After I had asked Mr. Sanjay Nirupam to sit down, I had called you. Now, you please speak on the subject and do not refer to the Member.

SHRI GURUDAS DAS GUPTA:I accept your stand with humility, Sir.

MR. CHAIRMAN:Do not refer to the Member; only associate.

SHRI GURUDAS DAS GUPTAI on(y say, Sir, this is a day of national shame. The nation has been put to shame. It is not a question of minority alone. It is not a question of a particular religion. It is a question of the Indian nation. The nation has been put to shame before the comity of nations of the world by the way in which, you call it the structure, you call it the Babri Masjid, was allowed to be devastated under the very eye of...

श्री संजय निरूपम: सर, ये ही बोल सकते है ? ...(**व्यवधान**)...

प्रो. राम बख्त सिंह वर्मा (उत्तर प्रदेश): सर, यह क्या बोल रहे है। ...(**व्यवधान**)... बार-बार हाउस को गुमराह कर रहे है। ...(**व्यवधान**)...

श्री गोविन्दराम मिरी (मध्य प्रदेश): सर, यह क्या कह रहे है ? ...(**व्यवधान**)...

SHRI GURUDAS DAS GUPTA:Sir, I have only said, call it a structure... *(Interruptions).* Sir, I have only said... *(Interruptions)* You call it a structure or you call it the Babri Masjid. I have never said it is the Babari Masjid. Whatever may be the name, whether you call it the place or you call it the structure... *(Interruptions)* I say it is a national shame because, under the watchful eye of an elected Government in the State, the situation was allowed to drift to such a level wherein the assurance given to the Government was violated, the assurance given to the Supreme Court was violated, and the law of the country was violated. The assurance given to this august House was violated. It is a matter of shame.

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): It is an extremely old thing.

SHRI GURUDAS DAS GUPTA : It is also a matter of shame because

the law has not been allowed to take its own course. It is a matter of shame because the country has been humiliated; the foundation of the Indian Constitution has been humiliated; the principle of secularism has been humiliated, and the country has been humiliated more because the people who have been hauled for under violation of the law are today moving around the corridors of power. That is also a national shame. We appeal... ... *(Interruptions)...*

MR. CHAIRMAN : Please, don't provoke now. Don't go beyond the limits. *...(Interruptions). Don't* say those things. *...(Interruptions)...*

SHRI GURUDAS DAS GUPTA : I only wish that law takes its own course; the Constitution be defended. The foundation of our country's national unity may kindly be defended. I appreciate the unanimous opinion that has been expressed in this House; particularly, I appreciate the position taken by my friend, Mr. Naidu.

MR. CHAIRMAN : Shri Azmi. Give a soothing effect to it.

***मौलाना ओबेदुल्ला खान आज़मी**:

करीब है यारो रोजे महशर, छुपेगा कुश्तो का खून क्योंकर,

जो चुप रहेगी जुबाने खन्जर, लहू पुकारेगा आस्ती का।

सर, श्री मनमोहन सिंह साहब ने मुल्क के वकार और मुल्क के कानून के एहतराम को 1992 में 6 दिसम्बर जो , बाबरि मस्जिद की शहादत के जरिए हो चेलेन्ज किया था और दस्तूरे हिन्द की खिलाफ्तवर्जी की थी, मुल्क के कानून , हिन्दुस्तान की अदालत की गरिमा और पार्लियामेंट के बकार को बाबरी मस्जिद के मलबे की नीचे दफन किया गया। हमार मुल्क जो हिन्दू- मूसलमान तारीख में इत्तेहाद का मुल्क कहलाता है दुनिया के हर मजहब की केन्द्र और हर मजहब का एहतराम करता है। हिन्दुस्तान इंसानियत की बडी बुनियादी तारीख अपने पास रखता है। यह सच है कि 6 दिसंम्बर, 1997 को इन्सानी कदरो का कतल किया गया। यह बाबरी मस्जिद की शहादत नहीं थी, यह हिन्दुस्तान की शराफत और तारीखी विरासत की शहादत थी जिसके लिए हमारे मुल्क को पूरी दुनिया में शर्म का मुम्ह देखना पड़ा।

* Transliteration of the speech in Persian Script is available iin the Hindi version of the Debate.

मैं सिर्फ इतना अर्ज करना चाहता हूं कि इंसाफ हर कौम को मिलना, चाहिए, हर धर्म को मिलना चाहिए । हमारे मुल्क के कानून के अंदर बडी बुलंदी है , बडी पुख्तगी है । यह मुल्क अनेक जात और अनेक धर्मो के रहने वाले लोगों को एकता के सूत्र में जोड़ना है । बाबरी मस्जिद के सिलसिले में यहां हिन्दु-मुससलमान की बात नहीं है , मंदिर और मस्जिद की बात भी नहीं है, बात हिन्दुस्तान के इतिहाद और इंसाफ की है। हमारे कितने ही हिन्दु भाई ऎसे है, जो बाबरैइ मस्जिद की शहादत पर अपने दुख-दर्द का इजहार इससे पहले भी कर चुके है । आज भी इस हाउस में अक्सरियत हिन्दू भाईयों की ही है जो बाबरी मस्जिद की शहादत को एक अफसोसजनक वाकया करार दे रहे है । जब तक हिन्दोस्तान की सर जमीन पर इस तरह हमारे मुल्क का अक्सरियती फिरता इंसाफ के दामन मे पनाह लेता रहेगा , हिन्दुस्तान की शराफत पर दुनिया की कोई कौम , दुनिया की कोई हुकूमत बदनुमा दाग लगाने मेम कामयाब नहीं हो सकती । मैम सिर्फ इतना अर्ज करूंगा कि आज जिन लोगोम की हुकूमत है वे लोग भी सामाजी इंसाफ के तकाजों को पूरा करने का दावा कर रहे है । वेंकैया नायडु जी ने अपनी मोतदिल और मुतवाजिन तकरीर में बहुत अच्छी बात कही है कि यह घटना निहायत ही खराब थी । इसकी मजम्मत की जानी चाहिए थी । उस जमाने में प्रेसिडेट आफ इंडिया, मैं खुदा से दुआ करता हूं कि उनको सेहत दे, आजकल वे बीमारी मे मुबतला है, डॉ. शकरदयाल शर्मा साहब को सेहत और जिन्दगी दे , उन्होने भी उस जमाने में इस दुख को प्रकट किया था । और उन्होने कहा थ कि हिन्दुस्तान का सर शर्न से झुका दिया गया है और इस घटना की जितनी भी ज्यादा मज़म्मत की जाए वह कम है । मै सिर्फ इतना अर्ज करना चाहूंगा कि मुल्क का कानून किसी बनिये की दुकान नहीं है । मुक का कानून बड़ा महान है ।

श्री संघ प्रिय गौतम: बनिया शब्द मत कहिए ।

***मौलाना ओबेदुल्ला खान आज़मी**: चूंकि दुकानदारी हमारी बनिया बिरादरी करती है, इसलिए मै यह ख रहा हूं , मैं उनका एहतराम करता हूं । उनको हर दर्जा एहतराम करता हूं । मिसाल में एक बात आ गई थी और अगर यह मिसाल नाकाबिलेएतना है तो मै इस मिसाल को सरफेनज़र करता हूं । मै आपसे सिर्फ यह अर्ज करना चाहता हूं कि हिन्दुस्तान के कानून को फिर शर्मिन्दा न होना पड़े , हिन्दुस्तान की कौमी एकजहती बर्बाद न होने पाए, ऎसी सूरत में तमाम लोगों को हिन्दु का "ह" और मुसलमान का "म" निकालकर हम बनकर रहने की जरुरत है ताकि हिन्दुस्तान की सरमर्मी शार्मिन्दगी से दो-चार इसके बाद न होने पाए । अलबत्ता

* Transliteration of the speech in Persian Script is available iin the Hindi version of the Debate.

कानून के माध्यम से, आपके माध्यम से मेरी गुज़ारिश है कि मुजरिमों को कैफिरेकिरदार तक जरूर पहुंचाना चाहिए वरना मुल्क के कानून के साथ बगावत एक दिन मुल्क के कानून को गुलामी की जंजीरो में कस डाले, हमें इस बात का अंदेशा है। खुदा करे हमारा मुल्क सलामत रहे और इस मुल्क में कानून की मर्यादाए सलामत रहे। बाबरी मस्जिद के सिलसिले में आखरि बात अर्ज करना चाहूंगा कि जब अदालत का यह फैसला था कि वह विवादित ढ़ांचा था , मुतानाजा था , और अदालत का यह फैसला था कि जब तक अदालत फैसला नहीं करती उसको हाथ न लगाया जाए, उसकी बुनियादें न खिसकाई जाएं , अगर आप कह रहे है तो मंदिर ही तोड़ा गया , मैं कहता हूं मस्जिद तोडी गई। आप कहते है मस्जिद नहीं , मंदिर तोड़ा गया, बहरहाल जो कुछ भी था जो तोड़ा गया , मैं तो उसे मस्जिद ही मान रहा हूं। मुल्क का कानून फैसला करता कि वह मंदिर था या मस्जिद, तोड़ने का हक आपको किसने दिया? तोड़कर आपने भारत की मर्यादाओं को तोड़ा है। यह लज्जा की बात है , शर्म कि बात है ...(**व्यवधान**)... मैं आपको नहीं कह रहा हूं। आप जबान को सकझिए। मैं सिर्फ इतना कहना चाहता हूं कि बजाय शर्म करने के आप ...(**व्यवधान**)... इसे ...(**व्यवधान**)... इससे ज्यादा काबिले शर्म की बात नहीं हो सकती। मैं अर्ज करूंगा कि मुल्क के कानून को बहाल करने में हम लोगों को एकत का मुज़ाहिरा करना चाहिए और मैं आपके माध्यम से इस हुकूमत से अर्ज़ करूंगा कि बाबारी मस्जिद जिस तरह से वहां खडी थी, यह हुकूमत फिर से बनवाकर उसी तरह खडी करे। अदालत जब फैसला करेगी , उसके बाद हो होगा देख जाएगा शुक्रिया।

SHRI M.P.A. SAMAD SAMADANI (Kerala): Sir, I am here to associate myself with the sentiments expressed by hon. Dr. Manmohan Singh and other senior Members of this august House. Sir, blunders committed in history are not to be justified but they are to be corrected by posterity. Sir, the mistakes committed in moments, sometimes, encourage or become responsible for great crimes .which pain for centuries. "लम्हो ने खता की थी सदियों ने सज़ा पाई" Sir, at least in this juncture, we should have that standard of civilisation to condemn jointly this kind of a heinous crime committed to the humanity against all principles of democracy and secularism. Sir, the demolition of Babri Masjid, as already pointed out here, was not a majority or minority issue. That was related with our great tradition — protection of our democratic principles and secular values. But, unfortunately, we are here, even after years, not to correct the mistakes. Sir, from various corners of the country even now such slogans are raised that such mistakes will be repeated again. At least, the Government and the

responsible political parties in the country should come forward boldly, courageously and firmly not to repeat this kind of unfortunate things. It was, also, related with the freedom of religious worship. Sir, I feel, it is high time that we analyse where should be the place of each and everything in the social life. Injustice is a misplacement. Sir, the home of religion should always be the heart and not the fist. Demolition of Babri Masjid, that happened on the 6th December, proved that here, in our country, some people are trying to bring religion from the heart to the first. There is a famous saying of the Prophet Mohammed *sal allah ali vasallah.* Once, Sir, he was pointing to his chest. He said, -religious devotion is here, devotion to God is here. If there is purification of the chest and the heart, this kind of mistake will not be there. But, instead of that, what we see is a force in the fist. The fist may be needed for politics but not for religion. *Shakti* is not needed for religion; it is the *Bhakti_which* is needed for it. Sometimes instead of *Bhakti,* we are going after *Shakti.* The mistakes committed by individuals may be excused. There is a couplet by a renowned poet, Iqbal:

फितरत अफरद की इगमाज़ भी कर सकती है

लेकिन मिल्लत की उम्र गुनाहों को नहीं माफ।

The individual crimes may be excused but the social crimes are not excused. Sir, at least at this juncture, we should have a kind of a vision which may take us again to the traditions of India. India has always fought against narrow mindedness whether it is in religion or in worship or any other thing. अयं निजः परो वेति गणना लघुचेतसाम ।Our Vedas have declared निजः परो वेति गणना लघुचेतसाम । The narrow mindedness of Manas, the mind, is condemned. उदारचरिता तु वसुधैव कुटुम्बकम That means if the vision is wide, then the whole world is our family. India is such a great country. In Kerala, my home State, there is a place named Aluywo, where a church, a mosque and a temple, all these three, stand together. When it is raining, the water from the roof of the temple pours into the courtyard of the mosque. There has been no problem centuries after centuries. The Muslims come to the mosque to worship, the Hindus come to the temple to worship and the Christians come to the church to worship. There is no problem at all. Sir, the religion is not a problem. The politics is interfering with the religion. It is not the religion that commits all these mistakes. *^(Interruptions)..* Sir, I associate myself with the sentiments expressed here. *..(Interruptions)..,*

I have only one more point to make. Sir, a law was promulgated during the period of the former Prime Minister, late Shri Rajiv Gandhi, taking 1947 as the basic date from which all places of worship are to be respected in their position, which means the *status quo* has to be maintained. The Government and all the political parties should come forward for the implementation of that law. Any challenge against that law should be checked with all the force of the Government. Thank you, Sir.

श्री नरेश यादव (बिहार): सभापति महोदय, मै डा. मनमोहन सिह साहब के उल्लेख से अपने आप को संबद्ध करता हूं। साथ-साथ मै एक बात सिर्फ यह कहना चाहूगा।

श्री सभापति: भड़काने की बात मत कीजियेगा। गुस्से में आ कर बात मत कीजिएगा। यहां का, राज्य सभा का देश में एक अलग माहौल जाना चाहिए।

श्री नरेश यादव: हमारे दल का विचार दिलोम को जोड़ने का है , सभी धर्मो को जोड़ने का है, तोड़ने का नहीं है। इसलिए हम ऎसी बात कभी नहीं करते जिससे लोगों को गुस्सा आए। महोदय। जिस मस्जिद को ढाया गया है , वह बाबर के नाम पर है। श्रीमन बाबर ने अपने पुत्र हुमायू के नाम वसीयतनामा लिखा जिसकी पांडुलिपी आज भी भोपाल के एक अभिलेखागार में है , ऎसा कुछ नहीं करना जिससे कि किसी धर्म को चोट आए। बाबर ने अपने वसीयतेनमे में यह लिखा कि सभी धर्मो का सम्मान करना। हम उस देश के रहने वाले है जहां कि हमने इस देश के करोड़ो मुसलमानो के दिल पर ठेस पहुंचाई है। इसलिए यह विषय जो डा. मनमोहन सिंह जी ने उठाया है , यह राष्ट्रीय शर्म का विषय है। महोदय, मन्दिर या मस्जिद उपासना कि जगह है , इबादत की जगह है, पूजा अर्चना की जगह है लेकिन धर्म की आड़ में नफरत का बीज बोया जाए, धर्म को राजनीति का हथियार बनाकर के सत्ता पर बैठने के लिए औजार का उपयोग किया जाए तभी देश का दिल टूटता है। इसलिए आज बाबरी मस्जिद को जो ढाया गया है उससे इस देश का दिल टूटा है। हम आपके माध्यम से सरकार से और सदन से यह अपील करना चाहते है कि जो डा. मनमोहन सिंह जी ने विचार रखा है, आज निश्चित तौर से एक ऎसा प्रस्ताव भी इस सदन से आना चाहिए कि यह राष्ट्रीय कलंक का विषय है बाबरी मस्जिद का ढाहा जाना और यह साम्प्रदायिकता की नींव पर खडी दीवार जब तक इस देश मेम रहेगी – यह देश तभी आगे बढ़ा है जब कि सभी धर्मो के लोग एक हुए है , एक देश टूटा है जब धर्म से लड़ा है। इसलिए मैं यही आपके माध्यम से अपील करना चाहता हूं और अपने आपको सम्बद्ध करता हूं। बहुत-बहुत धन्यवाद।

श्री बलवन्त सिंह रामूवालिया (उत्तर प्रदेश): सर, थैक्यू।

मैं सरदार मनमोहन सिंह जी की ओर से लाए गए विचारों से अपने आपको सम्बद्द्ध करता हूं । एक बात बाहर कही जाती है जो अभी मैने देखी कि सच क्या है । वह यह है कि एक अरब लोग भारत के यह कहते है कि हमारा तो असली मुद्दा रोटी है, सेहत है, अच्छी तालीम है, पीने का पानी है, सड़के है, विकास है । लेकिन ये पालिटीशियन हमें किसी और रास्ते पर धकेल रहे है । बाबरी मस्जिद हो, भिंडरावाला हो या और कोई हो, ये मुद्दे लोगों कि नहीं थे । मुद्दे लोगों के कंधो पर लादे गए । लोगों को टायर्स बनाकर अपनी सियासत आगे बढाने का काम किया गया है । सभी ने किया है । दुख यह है कि महान भारत में ऎसे गद्दारों को जो लोगों के मुद्दों को छोड़कर गलत मुद्दोम को , धार्मिक भावनाओं को लुट्कर अपनि सियासत करते है उनको महिमांडित किया जाता है । यह दुख है और आज मैने देखा कि राजनीति अपनी चरम सीमा पर है । अपनी –अपनी बातें टी.वी. पर नजर आ रही है । उनको सुनाने का यत्न होता है । यह महामंडल बंद होना चाहिए और ऎसे दोष करने वालो को सजा मिलनी चाहिए चाहे दिल्ली के 84 जे दंगे हों या बाबरी मस्जिद हो या उडीसा का कांड हो । आखिर में मै एक बात अर्ज करुं कि आइए, असल भारत के लोगो की मुश्किल क्या है उनको देखे । अगर राजनीति में कुछ मयार कायम करना है तो उनको एड्रेस कीजिए, गद्दी पर पहुचने के तरीको को एड्रेस मत कीजिए । यह कहकर मै उनसे सम्बद्ध करता हूं ।

श्री सघ प्रिय गौतम: गड़े मुर्दे उखाड़ने नहीं चाहिए ।

श्री बलवन्त सिह रामूवालिया: मैने यह नहीं कहा .....(**व्यवधान**)...... मैंने कहा कि सजा होनी चाहिए ।

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Mr. Chairman, Sir, thank you for having been given me an opportunity to say something or. this important issue. I feel, this is not a political or a party issue. We have to treat this as a national issue. The majority of our people, in all religions, are willing to live together but some elements in all religions are indulging in improper ways. That is all. I do not want to go into the details, which are sub judice, but the future of India actually, depends on the communal harmony. Therefore, we should not politicize the issue. What I feel is, whatever happens, we must forgive and forget. The culture of our India is: We have to forgive and forget. Now, we can open a new page by forgetting what all happened previously. We are always against any type of violence. All the parties represented here, in this august House, are against violence. The culprits, from whichever corner they emanate, should be dealt with according to the law of the land. Sir, instead of digging or making

postmortem or treating December 6 as Black Day or doing something, we can convert December 6 into a national integration day. We can declare that December 6, as a national integration day. That is the reason why I have said that we have to open a new page. It is only to keep the social harmony and secular values intact and to enhance our pride and prestige among the comity-of nations. Sir, when we understand the feelings of the other side, start respecting the genuine grievances of the other side and see that they are rectified, only then the harmony will arise automatically. For example, in our State also, they have asked for a Urdu Academy. They have accepted it because it is a genuine feeling which they have. They have put their five demands at a conference that was held two days before. They were immediately accepted the next day.

The NDA had assured that the rights of the minorities would be protected. Our party, that is, the DMK, in its manifesto, and our leader Dr. Kalaignar have assured that the rights of the minorities would be protected at any cost. The judiciary is supreme. The legislature and the executive are the other wings of democracy. Therefore, whatever decision is taken by the judiciary, we will abide by it. We hope the Government of India would honour th# assurance given to the minorities .before the elections, by their deeds, not merely by their words. They should honour the assurance given by them so that our honour is further enhanced among the comity of nations. This is the commitment for which India stands. With these words, I conclude, Sir.

SHRI FALI SAM NARIMAN (Nominated): Mr. Chairman, Sir, I associate myself with the sentiments expressed by the hon. Leader of the Opposition. The importance of this day, I believe, is that past history must teach us a lesson. We must be prepared, genuinely prepared, to learn from that. If we do not, I regret that past history will tend to engulf and destroy us, and destroy the unity and integrity of this great country, which was Members of this august House have sworn to uphold. The particular sadness of the event of demolition of the Babri Masjid, which we are commiserating, is that it was a symbolic act. The past, of course, must be accounted for and atoned, .as the hon. Leader of the Opposition has so rightly said. But I stress something a little more important, that, particularly, in view of the coming birthday event of the Prophet we should all~as responsible Members-resolve to ensure, and the Government must also ensure, that nothing would be done to disturb the peace and quiet, at the

time of the celebrations by a minority community, who are as much a part of India, as any other community. This country belongs to no one-no one individual group, or, community it belongs to all of us. That is the message of our National Anthem, which we sing. I think it is high time that we uphold the ideal that it represents.

SHRI R. MARGABANDU (Tamil Nadu): Sir, today the entire nation is on alert, as this day of 6th December, is the day that reminds us of the religious fanaticism that has been practised in India. As rightly said by Mr. Samadani, this is a secular State where all religious people are living side by side. But as a matter of fact, this fanaticism has been perpetrated by a section of the people. A section of the BJP party, the Government which is now in power, two days back told newspapers that if the BJP is not committed to constructing the Ram Temple at the same place, then they do not deserve to be called BJP. What action has been taken by the BJP Government, which is in power, against these people? They are continuously doing it. If this situation is allowed to be continued by the BJP Government, I think, there will be a second Pakistan also. The Government in power should see to all these things and it should have control on its people. ... *(Interruptions)...*

MR. CHAIRMAN : Are you replying to Mr. Virumbi or something else? ... *(Interruptions)...*

SHRI R. MARGABANDU : The Government should see that the people should not do these type of things. As a matter of fact, this incident took place about five years back. The chargesheet has been filed, but the charges are not being framed. ... *(Interruptions).:.* There should not be any discrimination on the basis of religion. Thank you, Sir.

MR. CHAIRMAN : Anyway, you have associated yourself with this. That is all right. Now, Shri Ram Gopal Yadav. It is one o'clock and there are two more Members, who want to associate themselves with this subject. So, I think we will finish it.

SHRI S. VIDUTHALAI VIRUMBI : Sir, we can extend for five minutes.

प्रो . रामगोपाल यादव (उत्तर प्रदेश)ः श्रीमन् डा. मनमोहन सिंह जी ने जो यहां प्रश्न उठाया है, उससे मैं अपने को संबद्ध करते हुए केवल एक ही बात सदन के ध्यान कें लाना चाहता हूं। सर, 4 दिसंबर , 1992 को समाजवादी पार्टी की पूरी राष्ट्रिय्यृ कार्यकारिणी

हिन्दुस्तान के तत्कालीन राष्ट्रपति जी से मिली थी और यह निवेदन किया था कि अगर उत्तर प्रदेश की उस सरकार को बरखास्त नहीं किया गया तो 6 दिसंबर को यह बाबरी मस्जिद ध्वस्त कर देंगे । आज मैं यह मामला यहां इसलिए उठा रहा हूं क्योकि यह प्रश्न डा. मनमोहन सिंह जी ने उठाया है । जब राज्य सरकार संवीधान के अनुसार काम न करे तो केन्द्र सरकार को एक्टिव होना चाहिए । मुझे अफसोस के साथ कहना पड़ रहा है कि जितनी दोषी उस वक्त की वहां की बीजेपी सरकार थी इस मस्जिद को गिराबे के लिए, उससे कम दोषी तत्कालीन केन्द्र सरकार भी नहीं थी । ....(**व्यवधान**).......

श्री संघ प्रिय गौतम: किस पार्टी की सरकार थी यहां ? अप नाम ले लीजिए ।

प्रो. राम गोपाल यादव: डा. सादब की थी । मैं नाम ले रहा हूं । ....(**व्यवधान**).......

एक माननीय सदस्य: आप क्या कर रहे थे ? ....(**व्यवधान**).......

प्रो. राम गोपाल यादव: मैने ने तो जो 1990 में किया था, वह आप अच्छी तरह से जानते है । मुझे यह फख के साथ कहना है कि सही अर्थो में मै ही इस प्रश्न को यहां उठाने का हकदार हूं । उस वक्त लोगों ने अपने दायित्व का निर्वाह नहीं किया था । ....(**व्यवधान**).......

सर, मै केवल दो बाते कहनाअ चाहूंगा इन लोगों से कि आपने अपने दायित्व का निर्वाह किया ही नही और बाद में आप माफी मांगते रहे । माफी मांगने से कुछ होता नहीं है । लोगो के दिलों में जो घाव है उनको हील करने का यह कोई तरीका नहीं है । जब कोइ सत्ता में बैठा होता है , उसकी कुछ जिम्मेदारी होती है । मुलायम सिंह जी ने गोली चलाई थी , उसमें 16 लोग मरे थे , लेकिन 16 हजार लोग बचे थे । आपने गोली नहीं चलाई तो 16 हजार लोग मरे और सारी दुनिया में हिन्दुस्तान का नाम बदनाम हुआ । श्रीमन इनसे मै यह कहना चाहूंगा कि अगर मरे हुए लोगो को जिन्दा करेंगे । तो मरा हुआ जब जिन्दा होता है तो यह भूत बनकर आता है और लोगों को परेशान करता है । इसलिए देस को इन भूतों के संकट में मत डालिए।

सर, दूसरी एक और बात कहते हुए मैं अपनी बात खत्म करूंगा कि एक बहुत ही बड़े पोलिटिकल साइंटिस्ट और वेस्टर्न पोलिटिकल थिंकर हुए है श्री टी. एच. ग्रीन, उन्होने एक बार कहा था – " Willm , not force , is tha basis of a State", राज्य का आधार इच्छा होती है, शक्ति नहीं । बहुत्म के बल पर ताकत के बल पर आप पूरे संविधान को कुचल नहीं सकते । अगर इस तरह से काम किया जाएगा तो राज्य फिर राज्य नहीं रहेगा , कुछ काम नहीं होगा लोगों के हित में और लोगों का विकास उनका सत्यानास हो जाएगा ।

अंत में एक बात कहना चाहुंगा, श्रीमन कि यह काफी दिनों से मुकदमा चल रहा है लोग चार्टशीटेड है । फिर न्यायपालिका के सामने ऎसी कौन सी मजबूरी है कि मुकदमा जल्दी से नहीं चल सकता । इसमें कोई मुंह क्यों नहीं खोलना चाहता । मैं चाहता हूं कि सदन की कोई

इस तरह की राय बने जिससे इस मामले को एक्सपिड़ाइट किया जा सके और जो लोग 6 दिंसबर , 1992 के दोषी है उनकों दंडित किया जा सके । बहुत बहुत धन्यवाद ।

श्री गांधी आजाद (उत्तर प्रदेश): सभापति महोदय, 6 दिसंबर, 1992 को जो शर्मनाक घटना हमारे देश में हुई, वह भारत देश के लिए एक बहुत हि कंलक का विषय है । मैं इस पचड़े में नहीं पड़ना चाहता कि उस दिन मंदिर टूटा या मस्जिद टूटी या बौद्ध मठ टूटा, लेकिन इसमें रंच मात्र भी संदेह नहीं कि उस दिन भारत मां के मंदिर का कोई न कोई अंग जरूर टूटा । किन्तु, इतनी अप्रिय घटना होने के बाद भी आज तक किसी दोषि व्यक्ति को सजा नहीम मिली है और न ही न्यायालय द्वारा आज तक कोई निर्णय हुआ है । इससे तो इस देश की जनता का विश्वास भी न्यायपालिका के प्रति कम होता जा रहा है । जिस व्यक्ति ने बाबकरी मस्जिद के शहीद होने की बात को स्वीकारा, उसको सजा नहीं दी गई बल्कि पुरस्कार देने का काम किया गया , दुबारा उसे प्रदेश का मुख्यमंत्री बनाया गया ।

महोदय , मै इस सदन के माध्यम से आपसे यह अपील करन चाहता हूं कि इस देश में मंदिर या मस्जिद का उन्माद इस तरह से पैदा नहीं होना चाहिए , इस तरह का भयानक रूप नहीं होना चाहिए ,जिससे कि कहीं भारत मां का मंदिर पुनः टूट जाए । इसलिए मै इस सदन के माध्यम से अपील करना चाहता हूं कि धर्मिक उन्माद से ऊपर उठकर के , मानवता एवम, भाईचारे का संदेश देकर भारत देकर भारत माता के मंदिर को सुसज्जित करने का काम करन चाहिए । धन्यवाद ।

सरदार बलविन्दर सिह भुंडर (पंजाब): आदरणीय चेयरमैन साहब, 6 दिंसम्बर 1992 का दिन हिन्दुस्तान के इतिहास में एक कंलक था । जिस देश के करोड़ो लोग धर्म को मानने बाले हो और जिसका विधान धर्मनिरपेक्ष हो, उस देश में धर्म के नाम पर किसी धर्म पर चोट कि जाए , इससे दुखद बात और कोई नहीं हो सकती । मैं किसी पार्टी की बात नहीं करना चाहता- किस पार्टी का राज यू.पी । मे था, किस पार्टी का राज दिल्ली में था , बात तो यह है कि हिन्दुस्तान में जो धर्म की शिक्षा है, चाहे वह हिन्दू धर्म हो, चाहे मुस्लिम हो, चाहे सिख हो, ईसाई हो, धर्म किसि को भयभीत नहीं करता , किसी को मारने का आदेश नहीं देता, किसी को बेइज्जत करने की बात नहीं करता , जो धर्म के नाम पर यह बात करता है, वह पाखंड और जुल्म करता है। जब भी धर्म मे कट्टरता आई , चाहे मुगलों जमाना था , तो देश में बहुत ज्यादा तकलीफें आई और जब भी किसी ने धर्म के नाम पर चोट की, चाहे वह बाबरी मस्जिद को गिराना था , वह देश के लिए कलंक था और देश के लिए एक बहुत बडी मुसीबत थी ।

2.00 P.M.

मै नहीं समझता कि यहां सब लोग क्यों नहीं बोलते। चाहे वह 1984 का ज़माना था जब देश में दंगा हुआ – मेरे से पहले मेरे एक दोस्त ने कहा कि देश में 1984 में दंगे हुए थे – देश में कत्लेआम हुआ था । इसलिए देश में जो 1984 का कत्लेआम था एक भी , अभी तक भी , कोई भी ज़बान खोलने वाला नहीं है , वह भी देश के लिए बहुत भयानक समय था ।

ऑनरेबल चेयरमैन साहब, मै इसमें शामिल होकर इस रेज़ोल्यूशन में कहना चाहता हूं कि देश के सामने अब बात धर्म की नहीं है, जो धर्म को मानता हो उसे खुशी से मानना चाहिए , बात देश में रोटी की है, मकान की है , कपड़े की है । अब देश को इस दिशा में ले जाया जा रहा है कि मंदिर क्या है , मस्जिद क्या है, गुरुद्वारा क्या है । इसलिए मैं इतना ही कहना चाहता हूं कि देश के सामने जो समस्याए है , हम सम मिलकर उन समस्याओं की ओर ध्यान दें और ये बातें, जो 1992 में हुई या 1984 में हुई, इनके करने वालों को सख्त से सख्त सज़ा दी जानी चाहिए और हम सबको मिलकर बड़े जबर्दस्त लफ्जों में इसकी निन्दा करनी चाहिए । ऐसे कार्य करबे वालो सख्य्त से सख्त सज़ा दी जानी चाहिए , उन्हे फांसी के फंदे पर कहना चाहता हूं कि करने वाला कौन था, कौन नहीं था , यह तो कोर्त बताएगी , लेकिन बात बहुत दुख की थी और हमें सब दोषियों को सख्त से सख्त सज़ा देने के लिए एकमत होना चाहिए ताकि देश में आगे कहीँ भी कोई इस तरह की घटना न घटे , किसी धर्म के मानने वाले पर कोई चोट न कर सके । जो हमारा धर्म बताता है यह हमारा विधान भी जो बताता है, हम सबको मिलकर उस पर अमल करना चाहिए ।

इन अल्फाज के साथ मैं उस घटना की निन्दा करते हुए बात समाप्त करता हूं । धन्यवाद ।

MR. CHAIRMAN: Hon. Members, in the Business Advisory Committee, ...*(Interruptions)* Please sit down.

SHRI JOYANTA ROY (West Bengal): Sir, I would like tc associate myself with the speech given by Prof. Ram Gopal Yadav in this respect on behalfof my party.

MR. CHAIRMAN: It was decided that we should finish our discussion on the Insurance Regulatory and Development Authority Bill today so that the hon. Minister could reply to the debate tomorrow. So, it was decided

that we should take the sense of the House on whether we should sit during the lunch-break.

SHRI PRANAB MUKHERJEE: We can sit late in the evening.

MR. CHAIRMAN: All right. Do you want to sit late in the evening?

SHRI PRANAB MUKHERJEE: We can sit late in the evening. We would like to finish the general discussion. The Minister will reply tomorrow. So, if we have the lunch-break, we shall have to agree to sit late in the evening. Otherwise, we cannot eat the cake and at the same time have it too. Therefore, my suggestion for your consideration and for the consideration of the House is that we should have the lunch-break but we should agree to sit late in the evening, till the general discussion is over.

MR. CHAIRMAN: So, the House is adjourned till two o'clock.

The House then adjourned for lunch at ten minutes past one of the clock.

The House reassembled after lunch at two minutes past two of the clock.

[THE DEPUTY CHAIRMAN in the Chair.]

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1999-2000

THE DEPUTY CHAIRMAN: Supplementary Demands for Grants (Railways), 1999-2000. Ms. Mamta Banerjee. ममत जी, आप आगे बैठिए, आपकी गाडी पीछे क्यों रूकी है ? आगे आइए । आप गार्ड के डिब्बे से कंट्रोल कर रही है । आप तो हमारे लिए इंजन है । She is taking the railways forward.

श्री राघवजी (मध्य प्रदेश)**:** अब आपने इंजन बना दिया इनको ।

रेल मंत्री (कुमारी ममता बनर्जी)**:** मैडम, आपको कांग्रेचुलेशन्स । Wr, anqcpt cptrtfctem i Madam, I lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants (Railways) for the year 1999-2000.

उपसभापति: आपने मुझे कांग्रेचुलेट किया, आज सुबह चेयर से हमारे वाईस-प्रेज़ीडेंट साहब ने इंदिया जी के बारे में कहा I wanted to congratulate somebody else today. I would also like to mention here that Indian women are making themselves visible in the world. Miss Femina - Yukta Mukhi - is now the Miss World. It is not the first time that Indian women have been conferred this title. Very